

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P. NO.306/2002  
IN  
O.A. NO.1080/2000

(18)

Thursday, this the 28th day of November, 2002

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)  
HON'BLE MR. SHANKER RAJU, MEMBER (J)

1. Departmental Canteen M.A.M. College & Associates, L.N., G.B. Pant & G.N.E.C. Hospitals Employees Association (Regd.) New Delhi-110002, through its General Secretary Sh. Ganga Singh (bearer) Departmental Canteen, L.N. Hospital, New Delhi
2. Sh. Bache Singh (bearer)  
Departmental Canteen L.N. Hospital,  
New Delhi

... Petitioners  
(By Advocate : Shri K.K. Singh, proxy counsel  
for Shri Raj Singh)

Versus

1. Mrs. Shailja Chandra,  
Chief Secretary,  
Govt. of N.C.T. of Delhi  
Players Building near ITO, New Delhi
2. Shri B.S. Banerjee,  
The P.H.C.-cum-Additional Secretary (Health)  
Govt. of N.C.T. of Delhi  
1, Jawahar Lal Nehru Marg,  
New Delhi
3. Dr. R.K. Naulakha,  
Medical Superintendent,  
Lok Nayak Hospital,  
New Delhi

Contemnners/Respondents  
(By Advocate : Shri Ajesh Luthra)

O R D E R (Oral)

By S.A.T. Rizvi, Member (A) :

At the outset, the learned counsel appearing on behalf of the respondents tells us that in pursuance of the Tribunal's order dated 23rd March, 2001 passed in OA No.1080/2000, the respondents have framed and notified the relevant Recruitment Rules on 13.11.2002. In the circumstances, according to him, the present Contempt

(2)

(19)

Petition deserves to be dismissed. The learned counsel appearing on behalf of the petitioners does not object to this course of action. The C.P. is accordingly dismissed. Notices issued are discharged.

S. Raju

(SHANKER RAJU)  
Member (J)

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S. A. T. RIZVI

(S.A.T. RIZVI)  
Member (A)